

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 936
TO BE ANSWERED ON FRIDAY 03.12.2021**

APPOINTMENT OF NOTARIES IN STATES

936. SHRI S. MUNISWAMY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a delay in initiating the process of selection of new notaries has been observed in many States like Karnataka and Maharashtra;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to expedite the process of appointment of notaries in three months for all the States; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

(a) to (d): In most of the States/UTs including States of Karnataka and Maharashtra, last appointments of notaries were made in the year 2019. Thereafter, the process of further appointment of notaries could not be undertaken due to Covid -19 pandemic and restrictions imposed in this regard by Government of India.

Online applications for appointment of Notaries from all the States/UTs have been invited vide Department's OMs dated 28.04.2021 and 29.07.2021. The interviews for appointment for notaries for the UT of J&K were held in month of September, 2021. The online applications received from all the States/UTs are being scrutinized.
